

(c) if so, the time by which the above Scheme will be enforced in the Education Department ?

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : (a) The Central Government Health Scheme has been extended to cover the Delhi Police personnel with effect from the 1st April, 1971.

(b) and (c). No proposal in this regard has so far been received.

Allotment of Plots to Scheduled Castes and Scheduled Tribes by D. D. A.

7183. SHRI AMBESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Delhi Development Authority has decided to allot 15 per cent of their plots to the people belonging to Scheduled Castes and Scheduled Tribes; and

(b) if so, the Income Groups to which above plots would be allotted ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) and (b). Yes, Sir. Persons belonging to low income group (income limit upto Rs. 7,200 per annum) will be eligible for allotment of plots measuring upto 125 square yards and persons belonging to middle income group (income from Rs. 7,201 to Rs. 18,000 per annum) will be eligible for allotment of plots measuring from 126 to 200 square yards.

Development of Unani Tibbi Medicine

7184. SHRI RAM BHAGAT PASWAN :

SHRI BIBHUTI MISHRA :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) the development of Unani Tibbi Medicine to be undertaken by Government on the lines of Indian Medicines Act parallel to the Ayurvedic and other medicines in India;

(b) whether Memorandum has been sent to Government by the Office Secretary of the All India Unani Tibbi Conference, Delhi-6 on this subject; and

(c) if so, the reaction of Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI D. P. CHATTOPADHYAYA) : (a) The Indian Medicine Central Council Act, 1970, which seeks to regulate standards of education in and registration of practitioners of the Ayurveda, Siddha and Unani systems of Indian medicine, provides for the constitution of a Central Council of Indian Medicine with independent Committees for Ayurveda, Siddha and Unani, consisting of elected and nominated members of the each system. Under section 9(3) of the Act, the Committee for Unani will be competent to deal with any matter relating to the Unani system of medicine which is within the competency of the Central Council, subject to such general or special directions, as the latter may give. The Unani Committee is thus independent and parallel to the other Committees.